CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A.No.337/2007 Dated the 29th day of May, 2007.

CORAM:HON'BLE MR. GEORGE PARACKEN, JUDICIAL MEMBER

Muthukoya B
Lower Division Clerk,
Lakshadweep Administration,
Supply & Transport Office,
Willington Island, Kochi.

... Applicant

By Advocate Mr.N. Nagaresh

V/s.

- Director (Services),
 Administration of Union Territory of Lakshadweep,
 Secretariat, Kavaratti-682555.
- Secretary(General Administration & Services), Union Territory of Lakshadweep, Kavaratti.
- Mohammed Basheer Khan, LDC, Union Territory of Lakshadweep, Information & Public Relations, Kavaratti. ...Respondents.

By Advocate Mr. Shafik M.A.

The application having been heard on 29.5.2007 the Tribunal delivered the following on the same day:

Hon'ble Mr George Paracken, Judicial Member

(ORDER)

The applicant is aggrieved by the Annexure A-4 order dated 26/5/2007 by which he has been transferred from the Supply and Transport Office, Kochi to its Information & Public Relations Office in Kavaratti.

- 2 The applicant was earlier on his request transferred from the SP Office Kavaratti and posted in the Supply and Transport Office, Kochi vide Annexure A-1 order dated 24/3/2005. The reason for his request transfer was that he was a native of Kadamat and his aged mother fell sick and required long term and specialised treatment on the mainland. Considering his request, his transfer to Kochi was granted. According to the applicant, his mother is still under treatment in Kochi. therefore, made the Annexure A-2 request on 8/3/2007 to retain him at Kochi for one more year which would help him to continue his mother's treatment. Though no reply rejecting or accepting his request was given to him, the respondents thereafter issued the Annexure A-3 general transfer order dated 24/3/2007 effecting transfer of 52 persons and the Applicant's name was not included therein. Since the applicant was not transferred in the general transfer, according to him, he was under the impression that his request for retention for one more year was granted. accordingly admitted his children in the next higher classes and the school is reopening on 4/6/2007. He had not made any arrangement for the admission of his children in the Island.
- After he came to know about the order at Annexure A-4 dated 26/5/2007, he made the Annexure A-5 representation dated 26/5/2007 stating that he had just completed only two years in Kochi whereas other similarly placed LDCs who are working there for more than six years have not even been touched. He has also stated that he has already taken admission, made arrangement for books, fees and school uniforms for his

children in Kochi for the new academic year 2007-2008.

In the above facts and circumstances of the case, I direct the 2nd respondent to consider the Annexure A-5 representation of the applicant within a period of four weeks from the date of receipt of this order. Till such time, the impugned Annexure A-4 transfer order dated 26/5/2007 shall not be given effect to, as far as the applicant is concerned. With the above directions, the OA is disposed of. There shall be no orders as to costs.

GEORGE PARACKEN JUDICIAL MEMBER

abp